

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
PENTACLE INFRASTRUCTURES AND TOWERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PENTACLE INFRASTRUCTURES AND TOWERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/11/2007
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 / ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2007PTC056262
5.	Address of the registered office and principal office (if any) of corporate debtor	No.1-10-3/1, BooruguVihar, Beside Union Bank of India, Begumpet Hyderabad TG 500016 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order is 05/08/2021 (but order copy made available to IRP on 11/08/2021)
7.	Estimated date of closure of insolvency resolution process	07/02/2022 (180 th day from the date of receipt of CIRP order to IRP from Adjudicating Authority)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional ('IRP')	Ram Murthy Kommera IBBI Regd No. IBBI/IPA-002/IP-N00595/2017-18/11776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 143, H.No. 8-19, Metro City Mega Townships, Bongulooru, Ibrahim Patnam, Post & Village: M. P. Patelguda, Ranga Reddy District, Hyderabad 501510 rammurthyadvocate@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as in column no. 9 above.
11.	Last date for submission of claims	26/08/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	-NA-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the PENTACLE INFRASTRUCTURES AND TOWERS PRIVATE LIMITED on 05/08/2021 (Order made available to IRP on 11/08/2021) in case No: CP (IB) No. 429/7/HDB/2020.

The creditors of PENTACLE INFRASTRUCTURES AND TOWERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26/08/2021 to the Interim Resolution Professional at the address mentioned against column No. 9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The financial creditors shall submit their claims with proof by electronic means only in Form-C. and Operational Creditors shall submit the claims with proof in person, by post or by electronic means in Form B. and all other creditors may submit the claims with proof in person, by post or by electronic means. In relevant forms. As per regulations 7 to 9 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016).

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable at Present.

Submission of false or misleading proofs of claim shall attract penalties

Date : 13/08/2021,

Place: Hyderabad Interim Resolution Professional.

sd/- K. Ram Murthy Kommera
Ram Murthy Kommera



FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PENTACLE INFRASTRUCTURES AND TOWERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	PENTACLE INFRASTRUCTURES AND TOWERS PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	08/11/2007
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act, 1956 / ROC, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U45200TG2007PTC056262
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.1-10-3/1, Boorugu Vihar, Beside Union Bank of India, Begumpet Hyderabad TG 500016 IN
6. Insolvency commencement date in respect of corporate debtor	Date of order is 05/08/2021 (but order copy made available to IRP on 11/08/2021)
7. Estimated date of closure of insolvency resolution process	07/02/2022 (180 th day from the date of receipt of CIRP order to IRP from Adjudicating Authority)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ram Murthy Kommera IBBI Regd No. IBB/MIP-002/P-N00595/2017-18/11776
9. Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 143, H.No. 8-19, Metro City Mega Townships, Bongulooru, Ibrahim Patnam, Post & Village: M. P. Patelguda, Ranga Reddy District, Hyderabad 501510 rammurthyadvocate@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Same as in column no. 9 above.
11. Last date for submission of claims	26/08/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-NA-
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable
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Date : 13.08.2021 Place: Hyderabad. Sd/ Ram Murthy Kommera Interim Resolution Professional	



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